

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition (Civil) No.632/2023

C. R. NEELAKANDAN & ANR.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

Date : 05-07-2023 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Ms. Maitreyi S. Hegde, Adv.
Ms. Priyanka Prakash, AOR
Ms. Aruna A, Adv.
Ms. Anjali Anil A., Adv.
Ms. Nandini Praveen, Adv.
Mr. Ashish Antony Francis, Adv.
Ms. Jisha Shaji, Adv.

For Respondent(s)

**UPON hearing the counsel the Court made the following
O R D E R**

- 1 We are not inclined to entertain a petition under Article 32 of the Constitution having regard to the fact that the petitioners would have efficacious alternate remedies available which can be pursued in accordance with law.
- 2 We accordingly permit the petitioners to either move a representation before the competent authority or to move the appropriate judicial forum for necessary directions.
- 3 The Petition is accordingly disposed of.
- 4 Pending applications, if any, stand disposed of.

(CHETAN KUMAR)
A.R. -cum-P.S.

(SAROJ KUMARI GAUR)
Assistant Registrar